

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

CP 216/MB/2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA THROUGH SFIO V/s ISMT LIMITED**

Section 241 (2), 246 & 33 of the Companies Act, 2013

ORDER

Counsel Ashish Mehta a/w Adv. Ashish A. Pimple for the SFIO present. Adv. Hridhy Khurana a/w Adv. Samrudhi and Adv. Arnav Bhanusali i/b Trilegal for the Respondent No.2 and 4 present. Adv. Ashish Mehta a/w Advocate Himanshu Pratap Singh for Petitioner present through VC.

Ld. Counsel for the SFIO seeks some time stating that final report has been submitted to the Central Government and their instructions are awaited on that.

Ld. Counsel for the Respondent seeks liberty to argue on the preliminary grounds of maintainability. The prayer is noted. List this matter on Board on **14.08.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**